

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 06.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/288/IB/2018

PETITION NUMBER : TCP/385/IB/2017

NAME OF THE PETITIONER(S) : T.V. SUBRAMANIAN

NAME OF THE RESPONDENTS : EMMANUEL ENGINEERING PVT LTD

UNDER SECTION : 19(2)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM
	V. Venkatesh Sulem R-KRISHNA MURTHY	for liquidator R.P.	[Signature] R.K. Murthy
	P. Jesus Most. Man's.	CA - Director of the Company.	[Signature]
	T.V. Subramanian	Liquidator	[Signature]
	J. VEDA RAGURAJ	For HDFC Ltd	J. V. Adarajan
	M. RAMA KRISHNA RAO	For IOB	[Signature]
	R. BENON SHALIN	CD	[Signature]

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ORDER

The erstwhile RP Mr. R. Krishnamurthy present and has filed an affidavit stating therein that he has handed over complete financial accounts of the Corporate Debtor for the CIRP period to the Liquidator. The report of handing over is also placed on record which is signed by the Resolution Professional.

However, it has been submitted by the ~~Resolution Professional~~ Resolution Professional that in case any clarification will be required, he will ask the erstwhile RP to clarify the same to which the erstwhile RP has given an assurance that as and when the clarification, if any, required, it will be given.

The remuneration of the erstwhile RP amounting to Rs.1,50,000/- has already been paid. Therefore, Mr. R. Krishnamurthy is relieved.

Counsel for R4 and R5 has submitted that they will make payment to the RP within a week's time, as both of them have reached to some consensus.

One of the erstwhile Directors viz., Mr. R. Benon Shalin present.

The Resolution Professional has submitted that he is getting co-operation of the suspended Directors. Therefore, matter is adjourned. Put up on **08.10.2018 at 10.30 A.M.**

sd/-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)